

6

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH

JAIPUR

O.A.NO. 321/93 : Dt. of order: 15.10.93

Ahmed Shah : Applicant.

Vs.

Union of India & Ors. : Respondents.

O.A.NO. 322/93 :

Mafeeza : Applicant.

Vs.

Union of India & Ors. : Respondents.

O.A.NO. 323/93 :

Raseed Khan : Applicant.

Vs.

Union of India & Ors. : Respondents.

O.A.NO. 324/93 :

Sattar Khan : Applicant.

Vs.

Union of India & Ors. : Respondents.

O.A.NO. 325/93 :

Keshawa : Applicant.

Vs.

Union of India & Ors. : Respondents.

O.A.NO. 326/93 :

Ram Prakash : Applicant.

Vs.

Union of India & Ors. : Respondents.

O.A.NO. 327/93 :

Rameshwar : Applicant.

Vs.

Union of India & Ors. : Respondents.

O.A.NO. 328/93 :

Sewa Ram : Applicant.

Vs.

Union of India & Ors. : Respondents.

O.A.No.335/93

Kishan : Applicant
Vs.

Union of India & Ors. : Respondents

O.A.No.336/93

Liyakat : Applicant
Vs.

Union of India & Ors. : Respondents

O.A.No.337/93

Kishan : Applicant
Vs.

Union of India & Ors. : Respondents

O.A.No.338/93

Mangalia : Applicant
Vs.

Union of India & Ors. : Respondents

Mr. J.K. Kaushik : Counsel for applicant

Mr. Manish Bhandari : Counsel for respondents

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman
Hon'ble Mr. P.P. Srivastava, Member (Adm.).

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

The learned counsel for the respondents submits that vide letter No.P/110/5.1/L dated 30.6.93, all the applicants involved in the above O.As are being retained at Dholpur. As such all the O.As have become infructuous and disposed of accordingly.

However, it was brought to the notice of the applicant Rameshwar in O.A.No.337/93 has expired as such the question of continuation of the O.A. does not arise. The O.A. disposed of accordingly. Parties to bear their own costs.

(Signature)
(Name)

(Signature)
Vice Chairman.